

MR. SPEAKER : That is a matter not for any point to be raised after the Question Hour. He says that the Chinese attitude is anti-Indian, as if it is something new. When the foreign affairs debate comes, you may participate. I am not going to allow it.

SHRI P. K. DEO : It is a matter of great concern and surprise. I do not know when the foreign affairs debate is likely to take place.

MR. SPEAKER : It is coming, we will have to discuss many things, but not that anything may come up after the Question Hour. I can appreciate your anxiety, but it is not the proper occasion.

12.30 hrs.

#### PAPERS LAID ON THE TABLE

#### BOMBAY MOTOR VEHICLES(GUJARAT AMDT) RULES AND A STATEMENT IN REGARD THERETO

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND SHIPPING AND  
TRANSPORT (SHRI RAJ BAHADUR) : I  
beg to lay on the Table :

- (1) A copy of the Bombay Motor Vehicles (Gujarat Amendment) Rules, 1971 (Hindi and English versions) published in Notification No G/G/71/76/MVR/1070/26850/E in Gujarat Government Gazette dated the 24th June, 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 13th May 1971, issued by the President in relation to the State of Gujarat.
- (2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT—1061/71]

#### NATIONALISED BANKS (AMENDMENT) SCHEME

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI K R  
GANESH) : I beg to lay on the Table a  
copy of the Nationalised Banks (Manage-  
ment and Miscellaneous Provisions)  
(Amendment) Scheme, 1971 (Hindi and  
English versions) under sub section (4)  
of section 9 of the Banking Companies  
Acquisition and Transfer of Undertakings)  
Act, 1970. [Placed in Library. See  
No. LT 1062/71.]

#### SUGAR (CONTROL) AMDT. ORDERS

THE MINISTER OF STATE IN THE  
MINISTRY OF AGRICULTURE (PROF.  
SHER SINGH) : I beg to lay on the Table  
a copy each of the following Notifications  
(Hindi and English versions) under sub-  
section (6) of section 3 of the Essential  
Commodities Act, 1955 :—

- (1) The Sugar (Control) Amendment Order, 1971 published in Notification No. G.S.R. 1266 in Gazette of India dated the 7th September, 1971. [Placed in Library. See No. LT—1063/71.]
- (2) The Sugar (Control) Second Amendment Order 1971, published in Notification No. G. S R. 1380 in Gazette of India dated 17th September, 1971. [Placed in Library. See No. LT—1064/71]

#### ACCOUNTS OF I. I. T. BOMBAY STATEMENT AND ANNUAL REPORT OF KHUDA BAKHSH ORIENTAL PUBLIC LIBRARY

THE DEPUTY MINISTER IN THE  
MINISTRY OF EDUCATION AND  
SOCIAL WELFARE AND IN THE  
DEPARTMENT OF CULTURE (PROF. D.  
P YADAVA) : I beg to lay on the  
Table :—

- (1) (i) A copy of the Certified Accounts of Indian Institute of Technology, Bombay, for the year 1969-70 along with the audit Report thereon under

[Prof. D. P. Yadava] ·

sub section (4) of section 23 of the Institutes of Technology Act, 1961

- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously [Placed in Library See No LT-1065/71]

- (2) (i) A copy of the Annual Report (Hindi and English version) of the Khuda Bakhsh Oriental Public Library Patna for the year 1969-70 along with the Audited Accounts, under subsection (4) of section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library See No 11066/71]

12.31 hrs.

## MESSAGES FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose copy of the Industrial Disputes (Amendment) Bill, 1171, which has been passed by the Rajya Sabha at its sitting held on the 16th November, 1971 "
- (ii) "In accordance with provisions of rule 127 of the Rules of procedure and Conduct of Business

in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on 18th November, 1971 agreed without any amendment to the prevention of Food Adulteration (Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 12th August, 1971 "

## INDUSTRIAL DISPUTES (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY Sir, I also lay on the Table of the House the Industrial Disputes (Amendment) Bill, 1971, as passed by Rajya Sabha

12 32 hrs

## PUBLIC ACCOUNTS COMMITTEE EIGHTEENTH AND NINETEENTH REPORTS

SHRI SEZHIYAN (Kumbakonam) . I beg to present the following Reports of the Public Accounts Committee

- (1) Eighteenth Report regarding action taken by Government on the recommendations contained in their Hundred and Third Report (Fourth Lok Sabha) relating to Medical Stores Depots (Department of Health)
- (2) Nineteenth Report regarding action taken by Government on their recommendations contained in their Eighteenth Report (fourth Lok Sabha) an Audit Report (Civil), 1969 and Appropriation Accounts (Civil), 1967-68 relating to the Department of Rehabilitation.